

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  
Record of Proceedings**

**Petition No.159/2008**

Subject: Violation of the provisions of Section 66 of the Electricity Act, 2003 read with para 5.7.1. (f) of the National Electricity Policy and order dated 6.2.2007 in Petition No. 155/2006.

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri V.S.Verma, Member

Date of Hearing : 26.2.2009

Petitioner : Power Exchange India Limited, Mumbai

Respondents : 1. Multi Commodity Exchange of India Ltd., Mumbai  
2. Indian Energy Exchange Limited, New Delhi  
3. Forward Market Commission, Mumbai

Parties present : Shri Hemant Sahai, Advocate PXIL  
Shri Prabhajit Kumar Sarkar, PXIL  
Shri Amit Kapoor, Advocate , MCX  
Ms. Shobana Master, Advocate, MCX  
Shri R.K.Mediratta, IEX

Learned counsel for the first respondent sought time to file its response on the rejoinder filed by petitioner on 23.2.2009. In view of the submission made by the learned counsel, the Commission allowed the first respondent to file its response by 6.3.2009 with an advance copy to the petitioner.

2. The petition shall be re-notified for hearing on 12.3.2009, on jurisdictional issue.

Sd/-  
**(K.S.Dhingra)**  
**Chief (Legal)**